

ITEM NO.3 Court No.1 (Video Conferencing) SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal(C) No(s).1947/2021

(Arising out of impugned final judgment and order dated 21-01-2021 in AFOST No. 270/2021 passed by the High Court Of Judicature At Bombay)

SONU SOOD & ANR. Petitioner(s)

VERSUS

MUNICIPAL CORPORATION OF GREATER MUMBAI & ANR. Respondent(s)

(FOR ADMISSION and I.R. and IA No.14129/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 05-02-2021 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. D. Kumanan, AOR
Mr. Ujjawal Anand Sharma, Adv.
Mr. Prashant Sivarajan, Adv.
Mr. Zinnea Mehta, Adv.
Mr. Tushar Saigal, Adv.
Mr. Ankur Das, Adv.
Mr. Racheeta Chawla, Adv.
Mr. Nilesh Gala, Adv.
Mr. Ankit Shah, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Mr. Mukul Rohatgi, learned Senior Counsel appearing for the petitioners prays for withdrawal of this petition as also the civil suit being L.C. Suit No.1368 of 2020 pending before Bombay City Civil Court at Borivili Division, Dindoshi, Bombay, in view of the application for regularisation filed pursuant to the notice dated

24.10.2020 under Section 44 of the Maharashtra Regulation and Town Planning Act, 1966.

Prayer is allowed.

We direct the concerned Authorities to consider and decide the said application on its own merits and in accordance with law.

Accordingly, the special leave petition and the civil suit being L.C. Suit No.1368 of 2020 are dismissed as withdrawn.

(SANJAY KUMAR-II)
ASTT. REGISTRAR-cum-PS

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR